

DIVISION BENCH
COURT - I

P-106

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1393(KB)2020

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06TH FEBRUARY 2024, 10:30 A.M

IN THE MATTER OF	KOTAK MAHINDRA BANK LIMITED VS TAPASI DATTA
UNDER SECTION	SECTION 95(1)

Appearances (via video conferencing/physically)

Mr. Sarathi Dasgupta, Adv.] For the Applicant
Mr. Pratik Ghose, Adv.]
Mr. Anubhav Khastagir, Adv.]

Mr. Shaunak Mitra, Adv.] For the Personal Guarantor
Mr. Niladri Bhattacharjee, Adv.]
Mr. Priyanka Kundu, Adv.]

O R D E R

1. Ld.Counsel on both sides present.
2. An affidavit in terms of order dated 22/04/2022 has been filed and counsel appearing for the Personal Guarantor seeks one week time to file its response.
3. Let the response to the affidavit be filed within 10 days.
4. Ld.Counsel appearing for the Debtor also states that this petition is not maintainable.
5. Post the matter on **12/03/2024**.

**Balraj Joshi
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**